CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 1067 OF 2012 CUTTACK, THIS THE 9TH DAY OF JANUARY, 2013

CORAM:

HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.) HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

Fakir Charan Sahoo, aged about 54 years, S/o. Late S.C. Sahoo, At present working as T.P. under Deputy Station Manager, Byree Railway Station, East Coast Railway, At/Po- Byree, Dist-Jajpur, Vill/Po-Bidharpur, P.S-Badchana, Dist-Jajpur, Odisha.

.....Applicant

(Advocate(s) for the Applicant M/s- N.R. Routray, S. Mishra, T.K. Choudhury)

VERSUS

Union of India

- Represented through
 The General Manager,
 East Coast Railway,
 E.Co.R Sadan,
 Chandrasekharpur,
 Bhubaneswar, Dist-Khurda.
- 2. Divisional Operation Manager, East Coast Railway, Khurda Road Division, At/Po-Jatni, Dist-Khurda.
- 3. Asst. Operation Manager, East Coast Railway, Khurda Road Division, At/Po-Jatni, Dist-Khurda.

...... Respondents

(Advocate......Mr. T. Rath)

ORDER (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Ld. Counsel for the applicant, and Mr. T. Rath, Ld. Standing Counsel appearing on behalf of the Respondents, on whom a copy of this O.A. has already been served.

All

- 2. It transpires from the O.A. that against the order of punishment, the applicant has filed an appeal before the Divisional Operations Manager, E.Co.Railway, Khurda Road Division (Respondent NO.2) along with petition for condonation of delay in filing of his appeal at belated stage after getting information under RTI Act, 2005.
- 3. Mr. Rath, Ld. Standing Counsel for the Railways vehemently opposed the maintainability of this O.A. on the ground of delay on the part of the applicant in approaching this Tribunal. However, the applicant has stated in this O.A. that he filed appeal only after getting information through RTI.
- 4. Taking into consideration the submission made by Ld. Counsel for the parties, without expressing any opinion on the merit of this case, we dispose of this O.A. at the stage of admission itself with direction to Respondent No.2, i.e. Divisional Operations Manager, E.Co.Railway, to consider the appeal as well as application for condonation of delay and pass a reasoned and speaking order within three months from the date of communication of this order and communicate the result thereof to the applicant
- 5. As prayed for by Mr. Routray, Ld. Counsel for the applicant, copy of this order along with paper book be sent-to Respondent No. 2 at the cost of the applicant for which he will file requisites by 14.01.2013.
- 6. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

(R.C.MISRA)
MEMBER(ADMN.)

A.K. PATNAIK) MEMBER(JUDL.)